

(b) Before an inquiry under Article 217(3) of the Constitution could be made Shri S. Ramachandra Ayyar tendered the resignation of his office of Chief Justice of Madras High Court.

(c) and (d). Government have no official intimation in the matter.

### Two-Year High School Certificate Examination

842. { Shri Daji:  
Shrimati Vimla Devi:

Will the Minister of Education be pleased to state:

(a) whether the Central Board of Secondary Education has decided to revive the two-year High School Certificate Examination which was abandoned last year; and

(b) if so, the reasons therefor?

**The Minister of Education (Shri M. C. Chagla):** (a) No, Sir.

(b) Does not arise.

### Merger of Kulu Region with H.P.

843. **Shri J. B. S. Bist:** Will the Minister of Home Affairs be pleased to state:

(a) whether the attention of the Government has been drawn to the reports of large scale demonstrations in Kulu regions of Punjab for immediate merger with Himachal Pradesh; and

(b) if so, the reaction of the Government thereto?

**The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):** (a) According to a report published by a daily on the 20th October, 1964 when the Chief Minister, Punjab, visited Kulu and Manali, certain people while welcoming him raised slogans in support of a demand for the merger of Kulu Valley in Himachal Pradesh. Another report which appeared in the same daily on 21st October, 1964, also indicated that the Chief Minister, Punjab, considered

this demand as wholly unjustified and detrimental to the interest and well-being of the people of this area.

(b) The Government of India do not propose to alter the boundaries of Punjab and Himachal Pradesh as determined under the States Reorganisation Act, 1956.

### Ex-Premier of J. & K.

844. **Shri Sham Lal Saraf:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government are aware that Bakshi Ghulam Mohammad, Ex-Premier of Jammu and Kashmir, now detained in Udampur Jail, has been suffering for some time from acute nasal trouble;

(b) whether he wrote to the Central Government seeking permission to go to Bombay for undergoing treatment by an Eye, Ear and Nose Specialist; and

(c) the action Government have taken in the matter?

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):** (a) Yes.

(b) No specific request for permission to go to Bombay has been received. Some time back, the Prime Minister received a letter from Bakshi Ghulam Mohammad in which he had mentioned that prior to his arrest he was intending to go to Bombay for treatment.

(c) Jammu and Kashmir Government are seized of the matter and they have taken appropriate steps for his treatment.

दिल्ली में न्यायपालिका का कार्यपालिका से अलग किया जाना

845. श्री राम सेवक यादव : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :-

(क) क्या यह सच है कि दिल्ली राज्य में न्यायपालिका को कार्यपालिका से अलग

किए जाने की रूप-रेखा तैयार की जा चुकी है ;

(ख) यदि हाँ, तो वह रूप-रेखा क्या है ; और

(ग) यह योजना कब से लागू की जायेगी ?

गृह-कार्य मन्त्रालय में उममन्त्री (श्री ल० ना० मिश्र) : (क) से (ग). दिल्ली प्रशासन से इस विषय पर मुझाव की प्रतीक्षा की जा रही है ।

#### National Physical Laboratory

846. { Shri H. N. Mukerjee:  
Shri J. B. S. Bist:  
Shri Hukam Chand  
Kachhavaia:

Will the Minister of Education be pleased to state:

(a) whether he has received a representation from almost the entire body of scientists employed in the National Physical Laboratory urging Government to persuade the present incumbent Dr. Kichlu to continue as Director; and

(b) whether any decision has been taken in this regard?

**The Minister of Education (Shri M. C. Chagla):** (a) and (b). A representation signed by 46 members of Scientific staff of the National Physical Laboratory was received on 25th September, 1964.

Dr. Kichlu submitted his resignation on 26th February 1964 and later, on 25th August, 1964, he desired that his earlier resignation of February, 1964 may be accepted and he may be relieved of his post. The resignation was accepted and he was informed that he would be relieved as soon as his successor was appointed. Dr. Kichlu, however, desired on 1st October, 1964 that he may be relieved from 3rd October, 1964. This was done. No action on the representation was, therefore, considered necessary.

#### Rehabilitation Benefits

**847. Shrimati Renu Chakravartty:** Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that Government of West Bengal has opposed any sort of rehabilitation benefits being granted to the new refugees of 1964 such as granting of stipends for schooling of children, house plots and house building loans for their rehabilitation; and

(b) whether in view of the fact that about 50 per cent of these new migrants have remained in West Bengal with their relatives, Government propose to review the matter again?

**The Minister of Rehabilitation (Shri Tyagi):** (a) and (b). The Government of West Bengal, have never opposed the grant of rehabilitation benefits to the new migrants. It is, however, a fact that the State of West Bengal, having reached a saturation point, the Government of India decided, in consultation with the Government of West Bengal, that all new migrants entering West Bengal, who need relief or rehabilitation benefits, should be settled in States outside West Bengal. There have been no significant developments since then necessitating a review of the position.

#### Land Acquisition for Rehabilitation

**848. Shrimati Renu Chakravartty:** Will the Minister of Rehabilitation be pleased to state:

(a) the steps taken by Government to expedite land acquisition for rehabilitation of old refugees who are awaiting house building plots;

(b) whether this is not considered a part of the residuary problem; and

(c) whether it is a fact that the low ceiling rates being insisted upon by State Government for acquisition of land is the main difficulty in acquiring plots?

**The Minister of Rehabilitation (Shri Tyagi):** (a) and (b). It is presumed